

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No : 228/MP/2017**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of connectivity, long-term access and medium-term open access in inter-State transmission and related matters) Regulations, 2009.

Date of Hearing : 9.10.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : Bhushan Power and Steel Limited (BPSL)

Respondent : Electricity Department, UT Chandigarh

Parties Present : Shri Rajiv Yadav, Advocate, BPSL  
Shri Yajur Bhalla, Advocate, Electricity Department, UT Chandigarh

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the respondent has filed its status report and has informed that the Petitioner's application for grant of Long Term Open Access is under process. Learned counsel further submitted that the lenders have approached the National Company Law Tribunal (NCLT) against the Petitioner's company under Insolvency & Bankruptcy Code, 2016 for the commencement of Insolvency Resolution Proceedings. Learned counsel requested for time to file its rejoinder to the reply filed by the respondent. Learned counsel further requested the Commission to list the matter for hearing in the month of December. Learned counsel for the respondent had no objection in this regard.

2. The petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. D. Pant)  
Deputy Chief (Law)**